

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 26th day of FEBRUARY 2008.

ORIGINAL APPLICATION NO. 1625 OF 2004 (UK).

Hon'ble Mr. Ashok S. Karamadi, Member (J)

Smt. Sunita Devi, W/o Late Desh Raj, Safaiwala,
M.R.I.O., Survey of India, Dehradun, R/o 71, Salawala,
Dehradun.

.....Applicant

By Adv: Sri A. Srivastava

Versus.

1. The Union of India through Secretary, Department of Science and Technology, Technology Bhawan, New Mehrauli Road, New Delhi.
2. The Surveyor General of India, Survey of India Hathi Barkala Estate, Dehradun.
3. Director, Business and Publicity, Survey of India, Hathi Barkala Estate, Dehradun.

.....Respondents

By Adv: Sri M.B. Singh

O R D E R

Heard Sri A. Srivastava learned counsel for the applicant. [None appears for the respondents] *21/5/2008.* *21/5/2008.* *21/5/2008.*

2. Having regard to the CA filed by the respondents the prayer sought by the applicant seeking direction to the respondents to appoint the applicant on compassionate ground. The said prayer was considered by the respondents. It is stated in paragraph 8 of the affidavit that the case of the applicant was considered by order dated 11.01.2008 and has given appointment to the applicant and he has joined his



duties on 15.01.2007. The relevant documents are produced as Annexure 1 to 3 of the same.

3. Having regard to the same I do not find any justification to continue this OA in view of the prayer granted by the respondents. The grievance of the applicant does not survive any longer. Accordingly, this OA is dismissed as having become infructuous. No costs.


Member (J)

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